

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1337
ANSWERED ON:05.03.2013
CRIME BY TOURISTS
Karunakaran Shri P.;Singh Shri Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of Sexual abuse/crime against women and children and using them in drug smuggling by the tourists has increased in the country;
- (b) if so, the details of such incidents registered during each of the last three years and the current year, State-wise; and
- (c) the steps taken by the Union Government to tackle this menace?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) As per National Crime Records Bureau (NCRB), data pertaining to cases of sexual harassment of women and children by tourists is not maintained centrally by NCRB.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila/children help desk' at police station level.

Another detailed advisory, regarding crimes against children, dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States /UTs have been advised to ensure all steps for improving the safety conditions in schools/ institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls.

In a separate advisory on Advisory on missing children-measures needed to prevent trafficking and trace the children-regarding dated 31st January, 2012, it was specifically advised to the State/UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc.